

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

M.A. NO.2039 OF 2003

AND

O.A. NO.636 OF 2003

New Delhi, this the 25th day of September, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri R.C. Bakshi  
Income-Tax Officer,  
58, South Park Apartments,  
'B' Block, Kalkaji,  
New Delhi-110019.

.....Applicant

(By Advocate : Shri M.L. Obri)

Versus

1. Union of India through  
The Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.
2. The Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.

.....Respondents

(By Advocate : Shri V.P. Uppal)

ORDER (ORAL)

MA 2039/2003

Learned counsel of the applicant states that this misc. application may be allowed to withdraw the Original Application as the same was filed on one ground, which no longer survives after the Hon'ble Supreme Court's decision and he may be granted liberty to file a fresh Original Application on other grounds available to the applicant. Learned counsel of the respondents has no objection to this misc. application.

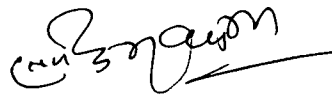
2. Accordingly, MA 2039/2003 is allowed and OA is dismissed as withdrawn with liberty as prayed for to



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file a fresh Original Application, if so advised,  
subject to rules and law as applicable.



(R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER

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